

**FORM NO. 71**

[See rule 142]

**Verification by an accountant for computation of exempt income of specified fund, attributable to the investment division of an offshore banking unit, for purposes of Schedule VI to the Act**

<b>Part-A</b>		
1	Details of the assessee	
	(i)	Name <span style="float: right;"><i>(refer note 1)</i></span>
	(ii)	Address <span style="float: right;"><i>(refer note 2)</i></span>
	(iii)	Permanent Account Number
2.	Details of the offshore banking unit to which the eligible investment division belong.	
	(i)	Name <span style="float: right;"><i>(refer note 1)</i></span>
	(ii)	Address <span style="float: right;"><i>(refer note 2)</i></span>
3.	Tax year	
<b>Part-B</b>		
4.	Conditions to be fulfilled by the eligible investment division of the offshore banking unit	
	(i)	Whether separate accounts for the registered investment division have been maintained? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
	(ii)	Whether the accounts referred to in (i) have been audited by an Accountant? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
	(iii)	Whether proper documentation in respect of inbound remittance for buying and selling the investments have been maintained? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
	(iv)	Whether proper documentation in respect of the use of inward remittance made to India has been maintained? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
	(v)	Whether the bank statements of all accounts of the registered investment division have been maintained? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
	(vi)	Whether contract notes relating to purchase and sale of securities by the registered investment division have been maintained? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
	(vii)	Whether a statement of securities issued by the custodian has been maintained? <i>(select one)</i> <span style="float: right;">1.Yes 2.No</span>
<b>Verification</b>		
<p>1. I/We have examined the books of account and other documents showing the particulars of income accrued or arisen to, or received by the eligible investment division of ..... (name of the offshore banking unit) which is eligible for exemption under section 11 read with [Table: Sl. Nos. 1 to 4] Schedule VI to the Act and concessional rates under section 210(3).</p> <p>2. I/We do hereby affirm that the eligible investment division of ..... (name of the offshore banking unit) has fulfilled the conditions given in row No. 4 above.</p> <p>3. I/We hereby further affirm that the above particulars are true and correct to the best of my/our knowledge and belief.</p> <p align="right">Signature:</p> <p>Date: .....</p>		

Place: .....	Name of the Accountant:
	Designation:
	Membership number:
	UDIN details, if any:
	Name of proprietorship/Firm:
	Firm registration number:

Note :—

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain (i) Country/Region, (ii) Flat/Door/Building, (iii) Road/Street/ Block/Sector, (iv) PIN/ZIP Code, (v) Post Office, (vi) Area/locality, (vii) District and (viii) State.